

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

CP No.11/2000 and MP No.  
696/2003 in OA No.836/1993

14th Nov, 2003

Heard Shri S.S.Karkera, Counsel for Applicant and Ms.Delilah Fernandes for Shri Suresh Kumar, Counsel for Respondents.

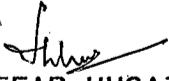
The applicant has filed this CP-11/2000 for non compliance of the order dated 24/6/1999 in OA No.836/1993. Applicant's counsel has vehemently argued that the service of the applicant has to be regularised from 1987 in terms of the decision of this Tribunal in para-5 of the order whereas the applicant's service has been regularised only from 29.12.1992 vide order dated 12/6/2001 and 19/6/2001 which does not mention clearly whether the Bill Issuer post is adhoc or regular.

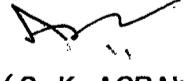
In regard to the regularisation of service from 1987, the respondents counsel mentions that he has already been given the benefit from 1987 and will be filing an affidavit to that effect. Respondents counsel is directed to file an affidavit that the pay fixation benefit has been granted to applicant from 1987.

She states that the applicant was working as Bill Issuer since 1987 and it was only in 1992 that the applicant was reverted. The affidavit should also clarify that the regularisation of the applicant has been made in regular capacity and not adhoc capacity.

Respondents shall also file the extract of the due and drawn statement from 1987 onwards to make the position clear to the Tribunal as well as the applicant.

List the case for orders on 16/12/2003.

  
(MUZAFFAR HUSAIN)  
MEMBER(J)

  
(S.K.AGRAWAL)  
MEMBER(A)

abp

19/11/03